

(b) the details regarding dividends declared by each of these foreign companies during last two years and the existing remittances in foreign exchange every year through dividends and royalties?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) The information regarding the names of shareholders of foreign companies (in the Coal Industry) as defined in section 591 of the Companies Act is not available as the same is not required to be furnished by such companies under the Companies Act. There is, however, one company registered under the Companies Act, viz., Bhulanbararee Coal Co. Ltd. which is a subsidiary of a foreign company, viz., East Indian Coal Co. Ltd. As on 30th April, 1969 nearly 94.5 per cent of the equity capital of Bhulanbararee Coal Co. Ltd. was owned by its holding company.

(b) According to the available information there are at present two foreign companies as defined in section 591 of the Companies Act engaged in coal mining industry. These are M/s. Assam Railways & Trading Co. Ltd. and East Indian Coal Co. Ltd. M/s. Bhulanbararee Coal Co. Ltd., as already mentioned, is subsidiary of the East Indian Coal Co. Ltd. On the basis of the latest information available none of these companies declared any dividend during the last two years as they were running into losses. According to the information received from the Reserve Bank of India M/s. East Indian Coal Co. Ltd., made remittance of Rs. 9,784 in 1968. The second foreign coal company is reported to have made no dividend remittances during these two years.

**Tamil Nadu's Industries Minister's Statement re. Shortage of Raw Materials**

\*847. SHRI BABUARO PATEL: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a statement made by the Tamil Nadu's Minister for Industries in Madras on the 9th February, 1970 stating that the "much

talked of shortage of raw materials for industries was a myth, there was only a faulty distribution";

(b) if so, the steps taken to ensure proper distribution of raw materials; and

(c) if no steps have been taken in the matter, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (c). Information is being collected and will be placed on the Table of the House.

**मेसर्ज गोलचा प्रापर्टीज (प्राइवेट) लिमिटेड दिल्ली के लिये नियुक्त सरकारी परिसमापक द्वारा अजित आय तथा कमीशन**

\*848 श्री राम स्वरूप विद्यार्थी :  
श्री बंश नारायण सिंह :

क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय कार्य मंत्री मेसर्ज गोलचा प्रापर्टीज (प्राइवेट) लिमिटेड दिल्ली के बारे में 10 मार्च, 1970 के अतारंकित प्रश्न संख्या 2207 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) मेसर्ज गोलचा प्रापर्टीज (प्राइवेट) लिमिटेड द्वारा सावधि निक्षेप खाते के लिए कुल कितनी धनराशि स्वीकार की गई तथा उसकी शर्तें क्या थीं।

(ख) सरकारी परिसमापक द्वारा 5 दिसम्बर, 1967 से 10 मई, 1968 की अवधि में कमीशन के रूप में कुल कितनी धन राशि अजित की गई तथा इस अवधि में उन्होंने क्या कार्य किया;

(ग) उक्त परिसमापक को अपने निजी व्यवसाय से कुल कितनी आय हुई तथा क्या उसको कुल शुद्ध वार्षिक कमीशन 20 लाख रुपये था,

(घ) क्या यह सुनिश्चित करने के लिए कोई कार्यवाही करने का विचार है कि उसको इस अत्यधिक आय पर शीघ्रातिशीघ्र प्रतिबन्ध लगाया जाये; और